

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.220- IA/786(AHM)2022
in
CP(IB) 76 of 2018

Proceedings under Section 10 IBC

IN THE MATTER OF:

VHCL Industries Ltd
V/s
State Bank of India & Ors

.....Applicant

.....Respondent

Order delivered on: 07/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kiran Shah, FCA
For the Respondent : Mr. Dhiren Dave, Adv. for R-4 Mr. Rajesh Bohra R-1

ORDER

IA/786(AHM)2022

Service affidavit is not filed. Learned FCA for the applicant is directed to file service affidavit.

List for further consideration on 12.07.2024.

Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)